

**FIR No.263/2020
PS Prasad Nagar
U/s 364-A/120-B IPC
State Vs. Nitin Kansal & Ors.**

02/08/2021

File taken up today on the application of applicant Mukesh Kumar for releasing gold jewellery and other articles on superdari.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C..
None has joined the proceedings through V.C. on behalf of the applicant Mukesh Kumar.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the applicant.

Issue notice to the IO to appear and SHO/ IO is directed to verify the ownership documents/ bills of gold jewellery and other articles as mentioned in the application and file verification/ appropriate report positively on the next date of hearing.

The aforesaid application of the applicant be put up for consideration on

11/08/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

FIR No.463/2020
PS Sarai Rohilla
U/s 307/323/325/147/148/149/34 IPC
State Vs. Mansoor @ Sannata

02/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Mansoor @ Sannata for grant of interim bail as per H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Nagendra Singh, Ld. Counsel for the accused Mansoor @ Sannata (through V.C.).

Assistant Ahlmad is on leave today.

Arguments heard at length on the aforesaid interim bail application of the accused Mansoor @ Sannata.

Put up for clarifications if any/ orders on **03/08/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Surender & Ors.**

02/08/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Surender for grant of interim bail for the period of 90 days as per H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Bhanu Pratap Singh is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Surender.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Reply/ report to the aforesaid bail application of the accused is stated to be filed by Inspector Bhanu Pratap Singh and the concerned Jail Superintendent.

The aforesaid bail application of the accused be put up for clarifications/ consideration on **09/08/2021**.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

At this stage, Ms. Pooja Marwah, Ld. proxy counsel for counsel for the accused has joined the proceedings through V.C. and has submitted that the main counsel is not available today. She has been apprised with the orders and the next date of hearing.

Put up on the date already fixed i.e. **09/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

**FIR No.264/2015
PS Subzi Mandi
U/s 302/393/397 IPC
State Vs. Ajay**

02/08/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay for grant of interim bail as per the H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Ajay (through V.C.).

Assistant Ahlmad is on leave today.

Report to the aforesaid bail application of the accused is stated to be received from the concerned Jail Superintendent.

Argument heard at length on the aforesaid interim bail application of the accused Ajay.

Put up for clarifications if any/ orders on **03/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

**FIR No.241/2020
PS Kamla Market
U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act
State Vs. Rahat Ali**

02/08/2021

File taken up today on the first bail application u/s. 439 Cr.P.C. of the accused Rahat Ali for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Ashok Kumar, Ld. Counsel for the accused Rahat Ali (through V.C.).

Assistant Ahlmad is on leave today.

It is informed that IO/ Inspector Sheoram Yadav is busy in arrangement duty and he is not able to join the proceedings through V.C. due to connectivity issues.

It is submitted by counsel for the accused that the present regular bail application of the accused be heard in physical hearing day and same be taken up for consideration after 15th August, 2021. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **17/08/2021**. Date of 17/08/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **17/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

**FIR No.293/2020
PS Prasad Nagar
U/s 452/307/34 IPC
State Vs. Ankush Dubey**

02/08/2021

File taken up today on the application for releasing the scooty bearing registration No.DL-2SR-2602 on superdari filed on behalf of the applicant Ankush Dubey.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the applicant Ankush Dubey.

Assistant Ahlmad is on leave today.

None has joined the proceedings through V.C. on behalf of the applicant even on the last date of hearing i.e. 26/07/2021.

It appears that applicant / counsel is not willing to pursue the present application of the applicant. Accordingly, the present application of the applicant Ankush Dubey is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

02/08/2021

Applicant/ Complainant Ms. Veena Bagaddeo

File taken up today in terms of the order dated 30/07/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Inmate Ulhas Khaire @ Lokeshwar Dev produced from Jail No.10, Rohini Jail, Delhi (through V.C.).
Applicant Ms. Veena Milind Bagaddeo has joined the proceedings (through V.C.).
Sh. Archit Kaushik, Ld. Counsel for the inmate Ulhas Khaire @ Lokeshwar Dev (through V.C.).
Sh. Sunder Vora, Superintendent and Sh. Mahender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi are present (through V.C.).

Assistant Ahlmad is on leave today.

Report is stated to be received from the concerned Jail Superintendent.

It is submitted by the inmate Ulhas Khaire @ Lokeshwar Dev that he will file the appropriate application in writing before the Superintendent, Jail No.10, Rohini, Delhi for shifting of his ward. It is further submitted by the inmate that he will also pursue the application before the Competent Authority, Prison Headquarter, Tihar Jail, Delhi, for shifting of jail. It is further submitted that safety and security be provided to him in the Jail No.10, Rohini, Delhi.

It is submitted by the Jail Superintendent that due to security reasons, the inmate Ulhas Khaire @ Lokeshwar Dev has already been shifted to Special Security Ward on 06/07/2021 and duty staff has been directed to keep strict vigilance on the safety and security of the aforesaid inmate and since then, no incident has been found recorded against the aforesaid inmate. It is further submitted that the lodging & transfer of any

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inmate from one jail to another jail is to be decided by the Competent Authority, Prison Head Quarter, Tihar Jail, New Delhi. It is further submitted that if any application for shifting of ward is filed by the inmate, the same shall be considered as per rules.

Heard. In view of the submissions made, the Jail Superintendent, Jail No.10, Rohini, Delhi is directed to file further/ appropriate/ detailed report on the next date of hearing. The Jail Superintendent, Jail No.10, Rohini Jail, Delhi is directed to provide the proper/ adequate safety and security to the inmate Ulhas Khaire @ Lokeshwar Dev.

At the request of inmate, applicant and counsel, the present applications/ complaints of the applicants be put up for consideration on **09/08/2021**.

Sh. Sunder Vora, Superintendent and Sh. Mahender Prasad, Deputy Superintendent, Jail No.10, Rohini Jail, Delhi are bound down for the next date of hearing i.e. **09/08/2021**.

Inmate Ulhas Khaire @ Lokeshwar Dev be also produced through V.C. on the next date of hearing i.e. **09/08/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)

**SC No.91/2021
FIR No.112/2019
PS Subzi Mandi
State Vs. Santosh Kumar Kushwaha**

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Santosh Kumar Kushwaha has not joined the proceedings through V.C.

Sh. Mahesh Prasad, Ld. Counsel for the accused Santosh Kumar Kushwaha (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that he has been recently engaged in the present case and he will file his vakalatnama within a week. It is further submitted that accused is on interim bail in the present case as per the H.P.C. guidelines. It is further submitted that accused is not able to join the proceedings through V.C. due to connectivity issues.

FSL result is stated to be still awaited.

Issue fresh notice to the DCP, North, in terms of the order dated 15/12/2020, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for argument on the point of charge on **28/10/2021**. Date of 28/10/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

CNR No.DLCT01-001198-2020
SC No.111/2021
FIR No.184/2019
PS Paharganj
State Vs. Swami Hari Om Giri

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Swami Hari Om Giri is present with Ld. Counsel Sh. Anupam Dwivedi (through V.C.).

Assistant Ahlmad is on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **28/10/2021**. Date of 28/10/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)

CNR No.DLCT01-001641-2021
SC No.20/2021
FIR No.181/2020
PS D.B.G Road
State Vs. Irfan & Ors.

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

Accused Irfan, Atiq and Tauffiq are present (through V.C.).

Accused Sameer is stated to be in J/C, however, he has not been produced from J/C through V.C.

Sh. Nikhil Rana, Ld. Counsel for the accused Sameer, Atiq and Tauffiq (through V.C.).

Sh. Udit Bakshi, Ld. Counsel for the accused Irfan (through V.C.)

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused Irfan, Atiq and Tauffiq are on regular bail in the present case.

Issue production warrants against the accused Sameer, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **28/10/2021**. Date of 28/10/2021 is given at specific request and convenience of counsel for all accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)

CNR No.DLCT01-001985-2021
SC No.58/2021
FIR No.241/2020
PS Kamla Market
State Vs. Rahat Ali & Ors.

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)

All accused are stated to be in J/C, however, they have not been produced from J/C through V.C.

Sh. Ashok Kumar, Ld. Counsel for the accused Rahat Ali @ Lala (through V.C.).

Assistant Ahlmad is on leave today.

Issue production warrants against all the accused, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on the point of charge on **28/10/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)

**SC No.112/2021
FIR No. 699/2014
PS Karol Bagh
State Vs. Mahesh @ Mannu**

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
None has joined the proceedings through V.C. on behalf of the accused
Mahesh @ Mannu.

Assistant Ahlmad is on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for
the next date of hearing.

PW-44 and 47 be summoned for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of
the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **28/10/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

**SC No.182/2021
FIR No.115/2017
PS Sarai Rohilla
State Vs. Mohd. Jamil**

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
None has joined the proceedings through V.C. on behalf of the accused
Mohd. Jamil.

Assistant Ahlmad is on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for
the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No.
5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No.
372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of
the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **28/10/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

**SC No.107/2021
FIR No.621/2014
PS Daryaganj
State Vs. Shafiquddin @ Bobby @ Kallu & Ors.**

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
All accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for PE on **28/10/2021**.

PW-3 be summoned for the next date of hearing i.e. **28/10/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)**

CR No.10/2021
Ram Lal Kanojia Vs. State

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gulbir Singh, Ld. Counsel for the revisionist (through V.C.).
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through V.C.)
IO and complainant have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

Issue fresh court notice to the complainant with directions to produce consumer card alongwith delivery voucher pertaining to gas cylinder stated to be stolen from the premises, for the next date of hearing.

Issue fresh notice to the IO/ ASI Kaushal Pal, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for consideration/ further proceedings on **28/10/2021**. Date of 28/10/2021 is given at specific request and convenience of counsel for the revisionist.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)

CA No.07/2021

Amit Kumar Jain & Anr. Vs. State

02/08/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Vijay Kumar Jain, Ld. Counsel for the appellants (through V.C.).
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.1
(through V.C.)

Assistant Ahlmad is on leave today.

It is submitted by counsel for the appellants that appellants are not able join the proceedings through V.C. due to connectivity issues.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for arguments on **28/10/2021**. Date of 28/10/2021 is given at specific request and convenience of counsel for the appellants.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
02/08/2021(G)